

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Civil) No.4510/1999

(From the judgement and order dated 04/09/1998 in LRRP 2535/90
of The HIGH COURT OF KARNATAKA AT BANGALORE)

A.M. RAMANNA

Petitioner (s)

VERSUS

LAND TRIBUNAL,MANDYA TALUK & ORS

Respondent (s)

(With prayer for interim relief)

Date : 15/12/2000 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SYED SHAH MOHAMMED QUADRI
HON'BLE MR. JUSTICE S.N. PHUKAN

For Petitioner (s) Mr. RS. Hegde, Adv. for
Mr. P.P. Singh,Adv.

For Respondent (s) Ms. Baby Krishnan,Adv.
Mr. N. Ganpathy,Adv.

UPON hearing counsel the Court made the following
O R D E R

.....L.....I.....T.....T.....T.....T.....T.....T.....T.....J
.SP2

The case is adjourned by four weeks in view of the
letter circulated.

.SP1

(S. Thapar)
PS to Registrar

[Kanwal Singh]
Court Master